NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, BENGALURU BENCH, BENGALURU, HELD ON 06.11.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali 2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB) No.49/ BB/ 2017	-	For directions to IRP	Rule-4 of I&B	Edelweiss Asset Reconstruction Co. Ltd. Vs BJN Hotels Pvt. Ltd.

REPRESENTATION TO WHOM

1. BOOKVIKRAM TRIVEDI

NAME (IN CAPITAL)

& PHONE NUMBER

NO.

2. SUCHITRA VALJEI (9820082993) **SIGNATURE**

evayee.

(1) (1) CHAM BAJAJ RESOLUTION (19999989408) PROFESSIONAL

ORDER

Matter is listed today to hear IRP. We have heard IRP. He reported that, creditors meeting held on 24/10/2017 approved him as R.P. We have seen the Minute of the Creditors meeting. There is only one financial creditor viz., Petitioner. Since committee of creditors approved IRP as R.P. The Tribunal confirmed the same. Further IRP requested the Tribunal to pass separate directions from the Tribunal to (1) Kotak Mahindra Bank; (2) The GST Authority; (3) Commercial Tax Department. The IRP is directed to take necessary step as per provisions of I & B code for which direction is sought from the Tribunal. He is directed to approach the Tribunal for further directions if any.

Member (T)

Member (J)